

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO.†88  
TO BE ANSWERED ON FRIDAY, THE 2<sup>ND</sup> FEBRUARY, 2024**

**SETTING UP OF WOMEN COURTS**

**†88. SHRI ARUN KUMAR SAGAR**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of women courts set up to dispose the cases related with atrocities on women till date in the country, State-wise/location-wise;**
- (b) whether there is any proposal to establish women courts in some more States; and**
- (c) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE**

**(SHRI ARJUN RAM MEGHWAL)**

- (a):** The Central Government has set up special courts for dealing with crimes committed against women and atrocities on women. The details of such courts for women are as follows:
- i.** Under the aegis of the Fourteenth Finance Commission, the government has established Fast Track Courts (FTCs) for dealing with cases of heinous crimes, cases involving senior citizens, women, children etc. As of 31.12.2023, 851 Fast Track Courts are functional for heinous crimes, crimes against women, and children etc. The detailed, State/location-wise list of FTCs are at *Annexure-I*.
  - ii.** Further, to provide for stringent provisions and expeditious trial and disposal of

cases involving incidents of rape and gang rape of minor girls and women, the Central Government enacted “The Criminal Law (Amendment) Act, 2018” that led to the setting up of the Fast Track Special Courts (FTSCs). The Central Government approved a scheme for setting up Fast Track Special Courts (FTSCs) across the country for the expeditious disposal of pending cases of Rape under erstwhile Indian Penal Code (present Bharatiya Nyaya Sanhita, 2023) and crimes under Protection of Children from Sexual Offences (POCSO) Act, 2012. As of 30.11.2023, a total of 757 FTSCs including 411 exclusive POCSO (e-POCSO) Courts are functional in 30 States/UTs across the country which have disposed of more than 2,14,000 cases. The Union Cabinet in its meeting held on 28.11.2023 has further extended this Scheme for another three years i.e. from 01.04.2023 to 31.03.2026 at a total financial outlay of Rs.1952.23 Cr. with Rs.1207.24 Cr. as Central Share to be incurred from Nirbhaya Fund. The detailed, State/location-wise list of FTSCs are at ***Annexure-II***.

- iii. Further, as per information provided by Ministry of Women and Child Development, the Government has launched ‘*Mission Shakti*’, an integrated woman empowerment programme which is carefully designed to touch upon and address all concerns and issues of women. One of the components included in Mission Shakti is Nari Adalat which aims for providing women with an alternate Grievance Redressal Mechanism for resolving cases of petty nature (harassment, subversion, curtailment of rights or entitlements) faced by them at Gram panchayat level. The component of Nari Adalat is being implemented in a phased manner.

Assam and Jammu and Kashmir have been selected by the Ministry to implement the new component of Nari Adalat on a pilot basis. Jammu and Kashmir has chosen 2 districts, viz., Kupwara and Baramulla covering 50 villages with 9 members in each panchayat in the initial phase during the year 2023-24.

The State Government of Assam has selected 7 districts and 7 blocks covering 50 village panchayats with 7 members in each panchayat in the initial phase during the year 2023-24. The details of 7 districts and blocks chosen by Assam are as under:-

**Districts and Blocks in the state of Assam**

<b>Sl.No.</b>	<b>District</b>	<b>Blocks</b>
1.	Barpeta	Mandia
2.	Baksa	Tamulpur
3.	Goalpara	Lakhipur
4.	South Salmara-Mankachar	Fekamari
5.	Udalguri	Bhergaon
6.	Darrang	Pub Mangaldoi
7.	Morigaon	Kapili

In respect of Jammu and Kashmir, funds to the tune of Rs. 21.60 Lakhs and for Assam funds to the tune of Rs.20.80 Lakhs have been released during the current financial year 2023-24.

**(b) & (c):** At present, there are no proposals pending with Union of India to establish women courts in other States.

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**STATEMENT REFERRED TO IN REPLY TO PART(A) OF LOK SABHA  
UNSTARRED QUESTION NO. 88 FOR ANSWER ON 02.02.2024  
REGARDING 'SETTING UP OF WOMEN COURTS'.**

**STATUS OF STATE/UT-WISE FAST TRACK COURTS (AS ON 31.12.2023)**

<b>Sl. No.</b>	<b>Name of the States/UTs</b>	<b>Number of Functional Court in December -2023</b>
1	Andhra Pradesh	22
2	Andaman & Nicobar island	0
3	Arunachal Pradesh	0
4	Assam	15
5	Bihar	0
6	Chandigarh	0
7	Chhattisgarh	23
8	Dadra & Nagar Haveli	0
9	Delhi	27
10	Diu & Daman	0
11	Goa	6
12	Gujarat	54
13	Haryana	6
14	Himachal Pradesh	3
15	Jammu & Kashmir	8
16	Jharkhand	36
17	Karnataka	0
18	Kerala	0
19	Ladakh	0
20	Lakshadweep	0
21	Madhya Pradesh	0
22	Maharashtra	95
23	Manipur*	6
24	Meghalaya	0
25	Mizoram	2
26	Nagaland	0
27	Odisha	0
28	Puducherry	0
29	Punjab	7
30	Rajasthan	0
31	Sikkim	2
32	Tamil Nadu	72
33	Telangana	0
34	Tripura	3
35	Uttar Pradesh	372
36	Uttarakhand	4
37	West Bengal	88
	<b>Total</b>	<b>851</b>

\* Data upto 30.11.2023

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**STATE/UT-WISE STATUS OF FAST TRACK SPECIAL COURTS(AS ON 31.12.2023)**

Sl. No.	State/UT	Functional Courts	
		FTSCs including ePOCSO	ePOCSO
1	Andhra Pradesh	16	16
2	Assam	17	17
3	Bihar	46	46
4	Chandigarh	1	0
5	Chhattisgarh	15	11
6	Delhi	16	11
7	Goa	1	0
8	Gujarat	35	24
9	Haryana	16	12
10	Himachal Pradesh	6	3
11	J&K	4	2
12	Jharkhand	22	16
13	Karnataka	31	17
14	Kerala	54	14
15	Madhya Pradesh	67	57
16	Maharashtra	19	10
17	Manipur	2	0
18	Meghalaya	5	5
19	Mizoram	3	1
20	Nagaland	1	0
21	Odisha	44	23
22	Puducherry*	1	1
23	Punjab	12	3
24	Rajasthan	45	30
25	Tamilnadu	14	14
26	Telangana	36	0
27	Tripura	3	1
28	Uttarakhand	4	0
29	Uttar Pradesh	218	74
30	West Bengal	3	3
31	A&N Islands	0	0
32	Arunachal Pradesh	0	0
	<b>TOTAL</b>	<b>757</b>	<b>411</b>

\*The UT of Puducherry specially requested to join the Scheme and has since operationalized one exclusive POCSO Court in May, 2023.